

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 115(ND)/2016  
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY: M/s. Navshiv Retail Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 621A/441

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VISHAL RPS	C.S. in Practice	Company & other	
		CP 6452	<b>ORDER</b> At Delhi	


Ld. Counsel for the applicant submitted that the company has appointed Ms. Snehlata Sharma as Company Secretary of the Company with effect from 14.03.2016. Hence the default has been made good.


2. The Deputy Registrar of Companies, NCT of Delhi & Haryana in his report dated 16.06.2016 has confirmed that a Company Secretary has been appointed on 14.03.2016.

3. In that view of the matter and considering the fact that the default has since been made good, the offence under section 383A(1A) of the Companies Act, 1956 is hereby compounded by imposing fee as under:

Company	:	Rs. 4,69,250/-
1 Director (Mr. Naveen Rao )	:	Rs. 3,56,750/-
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TOTAL	:	Rs. 8,26,000/-
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The compounding fee be paid within 30 days.

  
[ CHIEF JUSTICE M.M. KUMAR]  
PRESIDENT

  
[S.K. MOHAPATRA]  
MEMBER(T)

Date: 11.08.2016  
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